

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'G', NEW DELHI**

Before Dr. B. R. R. Kumar, Accountant Member

Sh. Yogesh Kumar US, Judicial Member

ITA No. 1266/Del/2020 : Asstt. Year : 2010-11

ACIT, Circle-52(1), New Delhi-110002	Vs	Subhash Chander Khaneja, 303-304, 27, Barakhamba Road, New Delhi-110001
(APPELLANT)		(RESPONDENT)
PAN No. AAIPK2679K		

Assessee by : None (Withdrawal Application)

Revenue by : Sh. Ram Dhan Meena, Sr. DR

Date of Hearing: 22.02.2023

Date of Pronouncement: 22.02.2023

ORDER

Per Dr. B. R. R. Kumar, Accountant Member:

The present appeal has been filed by the Revenue against the order of Id. CIT(A)-35, New Delhi dated 24.01.2020.

2. At the outset, it was brought to the notice of bench by the Id. DR that the assessee has filed application under the "Direct Tax Vivad se Vishwas Act 2020" and has already submitted Form 1 & 2 and Form 5 have been issued by the designated authority.

3. Keeping in view the exercise of option by the assessee to opt for the scheme, the appeal of the revenue is being dismissed as infructuous.

4. In the result, the appeal of the Revenue is dismissed.
Order Pronounced in the Open Court on 22/02/2023.

Sd/-

(Yogesh Kumar US)
Judicial Member

Sd/-

(Dr. B. R. R. Kumar)
Accountant Member

Dated: 22/02/2023

Subodh Kumar, Sr. PS

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR